

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-821/(ND)/2018

In the matter of:

Shani Lal Jain Sole Proprietor of M/s. Jainsons (India) ... Applicant
Vs.
Jasper Engineers Pvt. Ltd. ...Respondent

Under Section: Section 9 of IBC.

Order delivered on 13.07.2018

CORAM

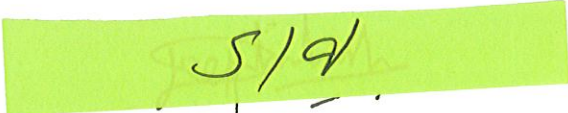
**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Naveen Kumar, Adv.
Ms. Anu Kadian, Adv.
For the Respondent :

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 09.08.2018.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**